

tion to the Railway Minister about the laying of the lines. He would of course take all this into consideration in the implementation of the recommendation for developing the areas.

**SHRI NIREN GHOSH:** I want to know whether he would regard some parts of West Bengal as backward areas. If not whether the entire industrial development is centred on one or two States. Would the Government give the break-up of the figures of the licenses issued between different States during the last two years?

**SHRI CHARANJIT CHANANA:** This does not provide a reply to the hon. Member's question. I would suggest that the hon. Member may raise a separate question to get a reply from me.

**श्रीमती विद्यावती चतुर्वेदी :** अध्यक्ष महोदय मध्य प्रदेश का जो बन्देलखण्ड क्षेत्र है, वह बिल्कुल ही पिछड़ा हुआ क्षेत्र है। उद्योग की तरफ से भी और रेल लाइन की तरफ से भी वह एक पूरी तरह से पिछड़ा क्षेत्र है। उस क्षेत्र में भी इस तरह की कोई रेल लाइन बिछाने का प्रस्ताव है जिससे कि वहां भी उद्योग पनप सकें और उस पिछड़े इलाके का विकास शुरू हो जाये ?

**श्री चरणजीत चानना :** स्पीकर साहब, जहां तक रेल लाइन का सम्बन्ध है, उसके लिये हमने एक कमेटी अपॉइंट की थी और वह काम कर रही है। जहां तक बन्देलखण्ड एरिये का सवाल है, हमने इंडस्ट्रली वेबवर्ड एरियाज आइडेन्टीफाई किये है और उनमें से वन बाई वन हम ले रहे है और उन्हें एग्जामिन कर रहे हैं कि क्या उनके ड्राबैकम है, क्या डिफिकल्टीज है, क्या वहां पर इफाम्प्टक्चर है और कहां से और कैसे उनकी प्लानिंग करनी चाहिये ?

**श्रीमती विद्यावती चतुर्वेदी :** आपके पास पिछड़े हुए जिलों की इलाकों की लिस्ट होगी, क्या उममें यह है ?

**SHRI CHARANJIT CHANANA:** Mr. Speaker, Sir, I only informed the hon. Member that there is already a list of 101 districts which have been identified as industrially backward districts and there are 247 districts which are again open to the financial concessions. Only those areas have

been identified as backward areas and for that, if the hon. Member is interested to have a list, we can give that.

**DR. KARAN SINGH:** Mr. Speaker, Sir, apart from the laying of railway lines, it is clear that the industrial policy in backward areas requires a rational road transport policy also. There are areas where railways cannot go and should not go. Now, Sir, from the reply given it would seem that the National Transport Policy Committee is concerned only with the railway lines. Would the hon. Minister let this House know whether you are also interested in the development of roads particularly, in the Himalayan areas where, by roads alone, they can be developed?

**SHRI CHARANJIT CHANANA:** I would only request the hon. Member to see not only the reply but the question also. The question put by the hon. Member is related to the laying of railway lines. So, we have given the list to the Members. We have also informed the House and the Members of the details of the railway lines only. The Committee known by its name National Transport Policy Committee does not only deal with the railway lines. Transport include other things also. All modes of transport are included in the terms of reference of the Committee and the details of the committee report would be available after it is examined, approved and accepted.

## WRITTEN ANSWERS TO QUESTIONS

### Undertrial Prisoners in Jails

\*656. **SHRI R. R. BHOLE:** Will the Minister of HOME AFFAIRS be pleased to lay a statement showing:

(a) the number of undertrial prisoners committing (i) bailable offences, (ii) non-bailable offences, in jail for more than 1 month, 2 months, 3 months, 4 months, 5 months, 6 months and more in Union Territories; and

(b) what steps are contemplated to avoid a large number of undertrial prisoners remaining for long in jails un-necessarily?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):**

(a) According to the information received so far from Andaman and Nicobar Islands Chandigarh, Dadra and Nagar Haveli, Delhi, Lakshadweep, Mizoram and Pondicherry, the number of undertrial prisoners in Jails committing bailable and non-bailable offences is as under:

	More than					
	One month	Two months	Three months	Four months	Five months	Six months
(1) Bailable offences	321	131	80	39	38	42
(2) Non-bailable offences	233	191	126	77	71	505

Information from other Union Territories is being collected.

(b) Maintenance of Law and Order is a State subject. However, all the States and Union territories have been advised to take the following steps to avoid large number of undertrial prisoners remaining in jails for long:

(i) Setting up of Review Committees to review the cases of undertrial prisoners with a view to expediting their trial;

(ii) Appointment of whole-time or part-time legal officers to provide legal aid to indigent prisoners;

(iii) Strict adherence to the provisions of the Cr.P.C. 1973 relating to limitation of time for investigation and inquiry.

**Meeting of Leaders of Plains Tribals Council, Assam with Prime Minister**

\*659. SHRI CHITTA MAHATA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that leaders of the Plains Tribals Council of Assam met the Prime Minister in New Delhi on June 20, 1980 and told her their

*problems vis-a-vis* the present agitation in Assam;

(b) if so, the details thereof; and

(c) the action taken so far in the matter?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):**

(a) Yes, Sir.

(b) In the letter dated 20th June submitted to P.M. the following demands have been made:—

(1) Areas that have predominance of tribal people, be clubbed together and given Constitutional recognition to form one contiguous region and declare it as the Scheduled Area.

(2) This region be placed under a unitary administrative set-up with reasonable autonomy.

(3) The administration of this area should be conducted by an elected Autonomous Body.

(c) These demands are under consideration.